

**GOVERNMENT OF INDIA
ENVIRONMENT, FORESTS AND CLIMATE CHANGE
LOK SABHA**

UNSTARRED QUESTION NO:4960
ANSWERED ON:13.08.2014
COASTAL POLLUTION
Patil Shri Kapil Moreshwar

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether discharging of various kinds of waste on a large scale is endangering the flora and fauna of the sea;
- (b) if so, the details thereof; and
- (c) the action taken by the Government to check coastal pollution and the funds allocated for the purpose, State-wise?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a)&(b) The State Pollution Control Boards of all the coastal States are controlling waste water collection, treatment and disposal in their respective states as per the Water (Prevention and Control of Pollution) Act, 1974 to protect the flora and fauna of the sea. The Ministry of Environment, Forests and Climate Change has laid down the effluent standards under the Environment (Protection) Act, 1986 in order to ensure that the industries comply with the standards. In addition, a Coastal Aqua Culture Authority has been established under the Coastal Aqua Culture Authority Act, 2005 under the Ministry of Agriculture to regulate the coastal aqua culture activities with an objective to protect the coastal environment. A comprehensive legislation has also been enacted under Section 3(1) and Section 3(2) (v) of the Environment (Protection) Act, 1986 and 5(3) (d) of the Environment (Protection) Rules, 1986 declaring Coastal Stretches as Coastal Regulation Zone (CRZ) to regulate the activities in the CRZ.

(c) The steps taken to check the coastal pollution interalia include:

Implementation of various provisions of Water (Prevention and Control of Pollution), Act, 1974 for effective prevention and control of industrial pollution;

Implementation of mutually agreed time targeted programmes under Corporate Responsibility on Environment Protection with a bank guarantee on various commitments;

Launching of special drive against 17 categories of highly polluting industries for control of pollution;

Promotion of Common Effluent Treatment Plants for cluster of Small Scale Industrial units;

Identification of urban centres discharging wastewater in aquatic resources and having no treatment facilities recommended for appropriate action by respective authorities;

Development of strategies for addressing impacts of ship-breaking activities on human health, coastal and marine resources;

Adoption of a comprehensive approach to integrated coastal management.

Promotion of clean technologies especially in micro, small and medium enterprises.